

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF HOTEL MILESTONNEZ INDIA
PRIVATE LIMITED
RELEVANT PARTICULARS**

1.	Name of corporate debtor	Hotel Milestonnex India Private Limited
2.	Date of incorporation of corporate debtor	4 th February 2020
3.	Authority under which corporate debtor is incorporated / registered	RoC, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TN2010PTC074489
5.	Address of the registered office and principal office (if any) of corporate debtor	34, Santha Velur, Sugavarchatram P O, Sriperumbudur, Kanchipuram - 602106
6.	Insolvency commencement date in respect of corporate debtor	20 th April 2022
7.	Estimated date of closure of insolvency resolution process	17 th October 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amier Hamsa Ali Abbas Rawther Reg. No. IBBI/IPA-001/IP-P01727/ 2019-2020/12620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R094, SBIOA Unity Enclave, Mambakkam P O, Chennai – 600127, TN
10.	Address and e-mail to be used for correspondence with the interim resolution professional	R094, SBIOA Unity Enclave, Mambakkam P O, Chennai – 600127, TN amierhamsa@gmail.com
11.	Last date for submission of claims	4 th May 2022 (14 Days from the date of Appointment of IRP)
12.	Relevant Forms	Web link : ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Milestonnez India Private Limited on 20th April, 2022.

The creditors of **Hotel Milestonnez India Private Limited**, are hereby called upon to submit their claims with proof on or before 4th May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Amier Hamsa Ali Abbas Rawther

Date: 22.04.2022
Place: Chennai



Amier Hamsa Ali Abbas Rawther
: Insolvency Professional
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IP-PO1727/2019-2020/12620
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